

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-949(PB)/2020

IN THE MATTER OF:

State Bank of India

v.

Nazuk Jahan

.... Applicant/petitioner

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code

Order delivered on 24.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

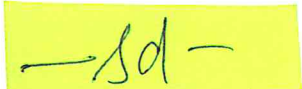
PRESENT:

For the Petitioner

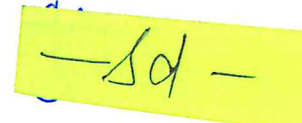
Mr. Abhishek Anand & Mr. Sumit Bindal, Advs.

ORDER

At request, list the matter for hearing on **29.09.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

24.09.2020
Ritu Sharma